

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 804
(TO BE ANSWERED ON THE 11th December 2023)

GREENFIELD AIRPORTS

804. SHRI AYODHYA RAMI REDDY ALLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government plans to bring amendments to the Greenfield Airports Policy, 2008 considering the multiple conflicts surrounding its approval mechanism, if so, the details thereof;
- (b) whether the environmental considerations play a role in the planning and development of Greenfield Airports, if so, the details thereof; and
- (c) strategies that the policy employs to ensure the long-term financial viability of Greenfield Airports?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): No, Sir.

(b): Yes, Sir. Environmental considerations are crucial in the planning and development of Greenfield Airports. These considerations encompass various aspects to minimise the environmental impact and promote sustainability. As per the Greenfield Airport (GFA) Policy, 2008, the developer is required to obtain necessary environment clearances from Ministry of Environment, Forest and Climate Change (MoEFCC) and relevant Authorities before commencement of development works for Greenfield Airport.

(c): As per the GFA Policy, 2008, the project proponent including State Government is responsible for funding of the Greenfield Airport Project and to consider the financial viability based on the catchment area, expected passenger footfall, traffic triggers etc. while preparing the project proposal. Besides, GFA Policy generally does not permit a new airport within an aerial distance of 150 kilometer of an existing Civilian Airport. In case a greenfield airport is proposed to be set up within 150 Km of an existing civilian airport, the impact on the existing airport is examined. Such cases are decided by the Government on a case to case basis.
